

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17394/2005

(From the judgement and order dated 18/03/2005 in WAMP No.711/2005 of The
HIGH COURT OF A.P AT HYDERABAD)

THE REGIONAL MANAGER, APSRTC & ANR.

Petitioner(s)

VERSUS

S.K. MOULALI & ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 17817 of 2005

(With prayer for interim relief and office report)

SLP(C) NO. 23979 of 2005

(With prayer for interim relief and office report)

SLP(C) NO. 26259 of 2005

(With office report)

SLP(C) NO. 24739 of 2005

(With prayer for interim relief and office report)

SLP(C) NO. 3761 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 4133 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 4163 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 4313 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 17147 of 2005

(With prayer for interim relief)

SLP(C) NO. 8076 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 9277 of 2006

(With office report)

SLP(C) NO. 12515 of 2006
(With prayer for interim relief and office report)

SLP(C) NO. 12230 of 2006
(With prayer for interim relief and office report)

Date: 02/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr. R. Santhan Krishnan,Adv.
 Mr. C.S.N. Mohan Rao,Adv.
 Mr. Praveen Kumar Pandey,Adv.
 Mr. D. Mahesh Babu,Adv.
 Mr. Aditya,Adv.

For Respondent(s) Mr. A.V. Rangam, Adv.

 Mr. C.N. Sree Kumar, Adv.
 Mr. Resmitha R. Chandran,Adv.

 Mr. V.N. Raghupathy, Adv.

 Mr. Nitin S. Tambwekar,Adv.
 Mr. B.S. Sai,Adv.
 Mr. K. Rajeev, Adv.

UPON hearing counsel the Court made the following
O R D E R

As the consequence are not very serious, in the facts and circumstances of the case, we are not inclined to entertain these petitions. Hence, all the special leave petitions are dismissed. However, the question of law is left open.

| (O.P. SHARMA)
| Court Master

| (M.S. NEGI)
| Court Master

|